

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 92 & 91 OF 2017 IN  
DFR NO. 1487 OF 2016**

**Dated: 19<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Harison Hydel Construction Co. (P) Ltd. ...Appellant(s)  
Vs.  
The HP State Electricity Board Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya  
Mr. Elangbam Premjit Singh

Counsel for the Respondent(s) : Mr. Anand K.Ganesan  
Ms. Swapna Seshadri for R-1

**ORDER**

**(IA No. 92 of 2017)**  
*(Appl. for condonation of delay in re-filing)*

There is 245 days' delay in re-filing this appeal. In this application, the applicant/appellant has prayed that delay in re-filing the appeal may be condoned.

All the respondents have been served. Mr. Anand K. Ganesan appears on behalf of Respondent No.1. Though served, nobody is representing Respondent No.2.

We have heard learned counsel for the appellant. For the reasons stated in the application, application is allowed. Delay in re-filing the appeal is condoned.

**(IA No. 91 of 2017)**  
*(Appl. for condonation of delay in filing)*

There is 14 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

All the respondents have been served. Mr. Anand K. Ganesan appears on behalf of Respondent No.1. Though served, nobody is representing Respondent No.2.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **08.05.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/kt*